

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 17419/2018

(Arising out of impugned final judgment and order dated 07-09-2017 in CRLA No. 862/2005 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

VAIBHAV @ AMIT SAXENA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94084/2018-CONDONATION OF DELAY IN FILING and IA No.94088/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94087/2018-EXEMPTION FROM FILING O.T. and IA No.94085/2018-CONDONATION OF DELAY IN REFILING)

Date : 01-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Ms. Charu Singhal, Adv.
Mrs. Swarupama Chaturvedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official
translation is allowed.

Delay condoned.

Leave granted.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER